

Sixteenth Lok Sabha

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Title: Election of two Members of the Lok Sabha to Coconut Development Board.

कृषि और किसान कल्याण मंत्री (श्री राधा मोहन सिंह) : महोदया, मैं प्रस्ताव करता हूं :

“ कि नारियल विकास बोर्ड नियमावली, 1981 के नियम 4 (1) के साथ पठित नारियल विकास बोर्ड अधिनियम, 1979 की धारा 4 की उपधारा 4 के खंड (ड) के अनुसरण में, इस सभा के सदस्य, ऐसी रीति से जैसा कि अध्यक्ष निदेश दें, उक्त अधिनियम के अन्य उपबंधों और उसके अधीन बनाए गए नियमों और विनियमों के अध्यधीन नारियल विकास बोर्ड के सदस्य के रूप में कार्य करने के लिए अपने में से दो सदस्य निर्वाचित करें।”

HON. SPEAKER: The question is:

“That in pursuance of clause (e) of sub-section 4 of section 4 of the Coconut Development Board Act, 1979 read with rule 4(1) of the Coconut Development Board Rules, 1981, the members of this House do proceed to elect, in such manner, as the Speaker may direct, two members from amongst themselves to serve as members of the Coconut Development Board, subject to the other provisions of the said Act and the rules made thereunder.”

The motion was adopted.

HON. SPEAKER: Hon. Members, the Matters under Rule 377 shall be laid on the Table of the House. Members, who have been permitted to raise matters under Rule 377 today and are desirous of laying them, may personally hand over slips at the Table of the House within 20 minutes.

Only those matters shall be treated as laid for which slips have been received at the Table within the stipulated time and the rest will be treated as lapsed.

